



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 25th April, 2022

No. LGL.172/2021/73.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 20th April, 2022 is hereby published for general information.

ASSAM ACT NO. IV OF 2022

(Received the assent of the Governor on 20th April, 2022)

**THE GUWAHATI MUNICIPAL CORPORATION
(AMENDMENT) ACT, 2022**

AN ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No. 1
of 1973

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2022
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Insertion of
section 49A**

2. In the principal Act, after Section 49, the following new Section shall be inserted namely:-

*Use of
voting
machine at
elections

49 A. Notwithstanding anything contained in this Act or the rules made thereunder, the giving and recording of votes by voting machines may be adopted in such manner as may be prescribed, in such ward or wards as the State Election Commission may, having regard to the circumstances of each case, specify.

Explanation :- For the purpose of this section, 'voting machine' means any machine or apparatus whether operated electronically or otherwise used for giving or recording of votes and any reference to a ballot box or ballot paper in this Act or the rules made thereunder shall, save as otherwise provided, be construed as including a reference to such voting machine wherever such voting machine is used at any election."

**Amendment of
section 426**

3. In the principal Act, in Section 426, in sub-section (2), in clause (i), after sub-clause(xii), the following sub-clauses shall be inserted, namely:-

"(xiii) the manner of giving and recording of votes by means of voting machines and the procedure as to voting to be followed at polling stations where such machine shall be used;

(xiv) the procedure as to counting of votes recorded by means of voting machines."

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.